

nues available to the panchayats and they are progressively being increased by the State Governments as and when they are able to do it.

श्री विश्राम प्रसाद : : अभी माननीय उपमंत्री महोदय ने बताया कि बिहार, गुजरात वगैरह कुछ स्टेट्स में पंचायतों लगान वसूली का काम कर रही हैं। मैं जानना चाहता हूँ कि और स्टेट्स जैसे यू० पी० है वहाँ भी इस चीज को लागू किया जायेगा, यदि हाँ, तो रेवेन्यू का कितना परसेंटेज पंचायतों को मिलेगा ?

Shri B. S. Murthy: I shall read the figures for some States: Andhra Pradesh, 25 paise; Assam, 15 paise.

प्रध्यक्ष महोदय : उत्तर प्रदेश की बात पूछते हैं कि अगर वहाँ किया जायेगा तो उसका कितना हिस्सा पंचायतों को दिया जायेगा ?

Shri B. S. Murthy: It all depends on how the State Governments give the decision.

Shri Kapur Singh: Is it true that the Khanna Study Team, a few days ago, have submitted a report to the Government indicating the undesirability of placing public funds at the disposal of panchayats and, if so, may I know whether Government will decide the matter of the collection of land revenue in this context?

Shri B. S. Murthy: May I request him to repeat it?

Mr. Speaker: Whether the Khanna Committee.....

Shri Kapur Singh: It was a Study Team of Auditors. Only three or four days ago they submitted their report.

Mr. Speaker: Whether that Committee has recommended that large funds should not be placed at the disposal of, or in the hands of panchayats, and whether a decision will be taken in that context.

The Minister of Community Development and Co-operation (Shri S. K. Dey): That report has just been received and it is still under examination.

Shri Kapur Singh: Would they take the recommendations of that Committee into consideration while they finalise this matter?

Mr. Speaker: Order, order. Shrimati Jamunadevi.

श्रीमती जमुना देवी : जिन प्रदेशों में पंचायतों द्वारा लगान वसूली की व्यवस्था होने जा रही है वहाँ पर इतनी बड़ी जिम्मेदारी का कार्य करने के लिए जो सेक्रेटरी पंचायत में रखा गया है क्या यह सही नहीं है कि उससे ये सारे काम सम्भल नहीं रहे हैं ? यदि हाँ तो पंचायतों का काम तथा लगान वसूली का काम ठीक ढंग से हो, वहाँ जो अधिकारी हैं और जिन की तनख्वाह बहुत कम है, उनकी तनख्वाहों को बढ़ाने का भी क्या विचार है ?

Shri S. K. Dey: That is the only reason why the Central Government is not placing any emphasis for the time being, about the collection of land revenue. The panchayats will be encouraged to do so when we have been able to provide a full-time worker to serve the panchayats as Secretary.

Election to Panchayati Raj Institutions

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*753. { **Shri Sarjoo Pandey:**
Shri Rameshwar Tantia:
Dr. L. M. Singhvi:
Shri P. L. Barupal:
Shri Samnani:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether Government have received the Report of the Committee appointed under the Chairmanship of Shri K. Santhanam to study the methods of election to the Panchayati Raj bodies;

(b) if so, its main recommendations; and

(c) the decisions taken thereon by Government?

The Parliamentary Secretary to the Minister of Community Development and Cooperation (Shri Shinde):

(a): Yes, Sir.

(b) The Report of the Committee on Panchayati Raj Elections, 1965, has already been laid on the Table of the House on 1st April, 1965. A statement indicating its main recommendations is laid on the Table of the House. [Placed in Library, see No. LT-4147/65].

(c) The Report was submitted on 27th March, 1965, and its recommendations are under consideration of the Government.

श्री सरजू पाण्डेय : माननीय मंत्री जी ने बताया है कि इसकी सिफारिशें विचाराधीन हैं। मैं जानना चाहता हूँ कि संतानम समिति की कितनी सिफारिशें सरकार निकट भविष्य में स्वीकार करने जा रही है ?

Shri Shinde: I have already said the report has been recently submitted and it is being examined by the ministry.

श्री सरजू पाण्डेय : रिपोर्ट जो हमें मिली है और जो स्टेटमेंट है इसको भी देखने से मालूम होता है कि संतानम समिति ने भी चुनाव को इंडायरेक्ट तौर पर बनाये रखने का सुझाव दिया है। यही बात जिला परिषदों के बारे में है। ग्राम तौर से देखने को मिला है कि जो लोग शक्तिशाली होते हैं वे लोगों को जबर्दस्ती गिरफ्तार करके रोक लेते हैं, उन को घरों में बन्द कर लेते हैं और कभी कभी भगा भी ले जाते हैं। यह इस व्यवस्था की खराबी है। मैं जानना चाहता हूँ कि क्या सरकार पंचायतों के चुनाव सीधे तौर पर कराने का विचार कर रही है या नहीं ?

The Deputy Minister in the Ministry of Community Development and Co-

operation (Shri B. S. Murthy): The recommendations of the Santhanam Committee are being sent to the State Governments, because panchayats are governed by Acts passed by State legislatures. After obtaining their reactions, the Central Government will consider what action ought to be taken. Later on, it is also proposed that these recommendations may be placed before the ministers' conference, which is going to be held very soon.

श्री प० ला० बारूपाल: पहले चुनाव में जब मतदाता मतपत्र डालने के लिए जाते थे तो एक विशेष चिह्न लगाया जाता था। लेकिन इस चुनाव में जो अभी हुए हैं इस चिह्न के न लगाये जाने की वजह से बहुत से लोगों ने फर्जी मत भुगतायें। क्या मैं आशा कर सकता हूँ कि भविष्य में इस व्यवस्था के सुधार के लिए कोई कार्रवाई की जायेगी, चिह्न लगाये जायेंगे ?

Shri B. S. Murthy: As I have already said, these recommendations are being sent by the Central Government to the State Governments for obtaining their reactions.

Shri M. R. Krishna: Is it a fact that the committees which have gone into the composition of panchayat samitis have revealed that 70 to 80 per cent of the membership of these panchayat samitis are held by the communities which have a very negligible population, while communities which have a major population are given very negligible representation on these samitis?

The Minister of Community Development and Cooperation (Shri S. K. Dey): Therefore the committee has made a very significant recommendation for inclusion of the representatives of scheduled castes, scheduled tribes and others.